

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 116

CP No. 23/Chd/Hry/2022

**IN THE MATTER OF:**

Sh. Sunny Pratap Singh

...Petitioner

Vs.

ROC, Delhi & Haryana

...Respondent

**Under Section:** 97, CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 19.07.2024.

10.05.2024

Pooja

-Sd/-  
Court Officer